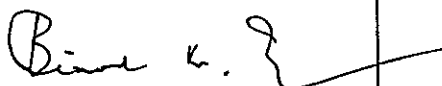





No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
11.	15.12.06	<p>After Mr. A.K. Upadhyaya, learned Senior Advocate appearing on behalf of the Petitioners concluded his arguments to the effect that the cry of the Petitioners for equal pay for equal work was illegally not recommended by the Fifth Pay Commission, Mr. Amarjeet Singh, learned Additional Solicitor General of India took up a stand that in view of the fact that Sixth Pay Commission has been constituted by the Government of India, the Petitioners may raise, if so advised, before that Commission for recommending to the Government to grant similar pay scale to them.</p> <p>[2] Without expressing ourselves in regard to the merit of the claim of the Petitioners, we dispose of this Writ Petition with liberty to the Petitioners to ventilate their grievances through a representation before the Sixth</p>	

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Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
		<p>Pay Commission constituted by the Government of India.</p> <p>[3] No cost.</p> <p>[4] Let a copy of this order be handed over to the learned Additional Solicitor General of India.</p> <p style="text-align: right;">             (Binod Kumar Roy)            Chief Justice              (N.S. Singh)            Judge         </p>	<p>A Copy of order forwarded to Mr. Kamal Thakur, Chief Just. Standing Council, given to the Addl. S. Genl. <i>(initials)</i> 18/12/06</p>